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Government of India
Ministry of Finance
(Department of Revenue)

.....
New Delhi, the 29-12-84

NOTIFICATION
INCOME-TAX

No. 6083 (F.No. 39844/B -IT(B) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.P. Mehta..... being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the S said Act.

2. This Notification shall come into force with effect from the date 1.11.84 Shri S.P. Mehta ~~XXXX~~ takes over charge as Recovery Officer.

D. N. N.
(B. Nagarajan)
Deputy Secretary to the Govy. of India.

To

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy forwarded to:

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3. The C&AG of India, New Delhi.
4. The Accountant General, Punjab, Chandigarh
5. The Chief Secretary, Government of Punjab, Chandigarh.
6. The Joint Secretary and Legal Adviser, Min. of Law and Justice, Department of Legal Affairs, N. Delhi.
7. The Commissioner of Income-tax, ~~Amritsar~~.....
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D. N. N.
(B. Nagarajan)

Deputy